

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO.145(ND)/2013

IN THE MATTER OF:

Earthwise Hospitality & Entertainment

.... Applicant/petitioner

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 30.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Saurabh Chaturvedi, Adv.

For the Respondent : Mr. Kumar Mihir, Adv.

ORDER

Learned Counsel for the petitioner has apprised the bench that the Registered Office of the Company is in Gugugram (Gurgaon) in Haryana, therefore, the territorial jurisdiction in this case would be that of the NCLT, Chandigarh. Accordingly, the matter is transferred to the Chandigarh Bench of the NCLT. The parties through their Counsel are directed to appear before the Chandigarh Bench on 9th October, 2017.

List the matter on 9th October, 2017 before the Chandigarh Bench of the NCLT.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)